

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 277/91 in O.A. NO. 611/87

DECIDED ON: 26.03.1992

Dilbagh Singh

.. Petitioner

۷s.

M. K. Rao & Anr.

· · Respondents

## COR AM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri Ved Prakash Sharma, Counsel

For the Respondents - Shri O. N. Meolri, Counsel

## ORDER (CRAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The respondents say that they have complied with the judgment of the Tribunal by sending cheque for the requisite amount. Learned counsel for the petitioner submits that the cheque has been sent to the wrong bank and that he has brought this to the notice of the authorities. Learned counsel for the respondents submitted that arrangements would be made to send the cheque to the bank indicated by the petitioner. We record the said undertaking of the learned counsel and drop these proceedings. Rule discharged.

(P. C. Jain)
Member (A)

( V. S. Malimath ) Chairman